

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 150
(TO BE ANSWERED ON 16.11.2016)

REVIEW OF FUNCTIONING OF INVESTIGATING OFFICERS

Ä150. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to conduct a review of the functioning of the investigating officers of cases of corruption when the accused are acquitted by the court;
- (b) if so, the concerned provision thereof;
- (c) the number of officers against whom action has been taken during the period of review during the last three years and the results of such action; and
- (d) the reaction of the Government on the aforesaid results?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As per the provisions of the Delhi Special Establishment (DSPE) Act, 1946, the superintendence over Central Bureau of Investigation (CBI) in respect of investigation of Prevention of Corruption (PC) Act case vests with the Central Vigilance Commission (CVC). To perform this statutory role, the CVC conducts regularly monthly review meeting with Director CBI in which among other things, an in-depth review of the progress of investigation of cases under PC Act is done. The Central Government does not interfere in the investigation of cases carried out by the CBI.

(c) & (d): CBI also conducts periodical meetings of its senior officers in which, inter alia, the investigation of cases is reviewed in detail. In addition, all court orders are scrutinized in CBI and appropriate action is taken by the Bureau thereafter. However the acquittal of accused cannot be solely attributed to investigating officers and the same can inter alia be due to witnesses turning hostile, delayed trials leading to eroding of oral, documentary evidence etc. Further, in many cases CBI goes in appeals/revisions against such decisions of acquittal or discharge of accused by the trial courts.

In the last three years, action has been taken against 27 officers/prosecutors based on acquittal/discharge of case in courts.

Central Government has supported CBI in upgrading its infrastructural and training facilities so as to further improve the efficiency of Investigating/prosecuting officers
